

Central Administrative Tribunal Principal Bench

New Delhi, this is the 31st Day of August, 2018

**O.A. No. 4158 of 2016
M..A. No. 4037/2017**

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Sh. Pradeep Kumar, Member (A)**

Y.R. Neelam, Wife of Shri Raj Kumar,
aged about 44 years
Resident of Flat No. 8014
Sector-D, Pocket-8
Vasant Kunj, New Delhi -110070
and presently working as
TGT (Social Studies) in
Sarvodaya Vidyalaya No. 1
Sector-02, R.K. Puram, New Delhi -110 022

(By Advocate : Sh. C Bheemanna)

Vs.

1. Government of National Capital Territory of Delhi
Through the Chief Secretary
A-Wing 5th Floor
Delhi Secretariat
New Delhi – 110002
2. Director of Education
Govt. of NCT of Delhi
Old Secretariat
Civil Lines
Delhi-110054
3. Dy. Director of Education
District South
Govt. Boys Sr. Sec. School
Sector-3, R.K. Puram
New Delhi – 11 022
4. Principal
Sarvodaya Vidyalaya No.1
Sector -02, R.K. Puram
New Delhi – 110 022

(By Advocate : Ms. Alka Sharma)

Order (Oral)**Sh. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, learned counsel for both sides produced Order dated 16.04.2018 and order dated 22.05.2018 and submit that the OA can be disposed of in terms of the said proceedings.

2. In the circumstances, the OA is disposed of, by directing the respondents to consider the claim of the applicant keeping in view the orders dated 16.04.2018 and 22.05.2018 and to pass an appropriate reasoned and speaking order within 60 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

(Pradeep Kumar)
Member (A)

(V. Ajay Kumar)
Member (J)

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